THE COURT OF MS. ASHA MENON: ASJ: DELHI.

no 10.107/05

\$410,05

Presentish. Sanjay Maan, Cl. for SFBI.

Accessed Mangat Rai, Indu and Sham Lal imperson on bail with comment Sh. Amit Rumar.

one withe a Jyoti Jindear present and examined.

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Accused have also placed on record application with their affidavits and counsel on behalf of accused submits party hublic party hublic party hublic party hublic party hublic party hublic party has not preceived by the accused and since theorems have, wide their affidavits, undertaken to had demond Claused interest repay to any investors claiming refund, alongwith interest and coot, and in view of further statement in the affidavit the the company has not running these schemes after December 1997, Ld. councel prays for a lenient view.

the con laint, accused be also directed to urnish to the SERRE sudited report that the funds have been repaid and the scheres would be wound. up.

Ld. Counsel for the accused submits that accused underet

referred to hereinabove, the accused while being convicted for the offences punishable u/s 24 & 27 of STRI Act, are sentenced to a fine of m.3,000/w. each, in default of which they shall undergo SI for one month and to a sentence till rising of the fourt. Further, the accused shall furnish to SERI, the gudited report and winding-up report within one month from today.

Personal bonds and surety bonds cancelled.

File be consigned to record room.

Announced in the Open Court

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(Asha Menon)
ASJ:DSLHI:7.10.05

Sessions Judge's Cuffic

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CERTIFICATS

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

CC NO: \mathcal{R} OF 2004

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B - Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Shri Sharad Bansode.

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...Complainant

VERSUS .

- 1. Sahyog Greenland Plantation Ltd. a Company incorporated Under the Companies Act, 1956, having its Regd. Office at: 273, Pocket G-7, Sector 16, Main Road, Rohini, New Delhi 110085.
- 2. Shri Mangat Rai Khatri S/o Shri Rooh Lal Khatri, Director of Accused No.1, R/o: 277, Pocket G-7, Sector 16, Rohini, Delhi 110085.
- 3. Mrs. Indu Khatri W/o Shri Mangat Rai Khatri, Director of Accused No.1, R/o: 277, Pocket G-7, Sector 16, Rohini, Delhi 110085.
- 4. Shri Sham Lal, S/o Shri Rooh Lal,

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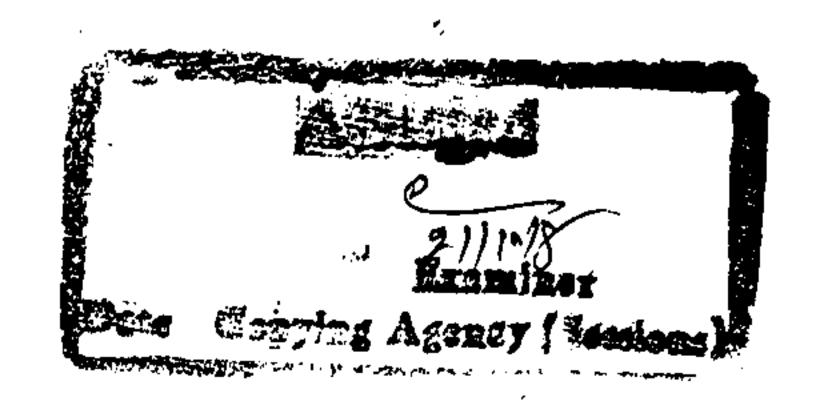
Director of Accused No.1, R/o: 3, B-9,

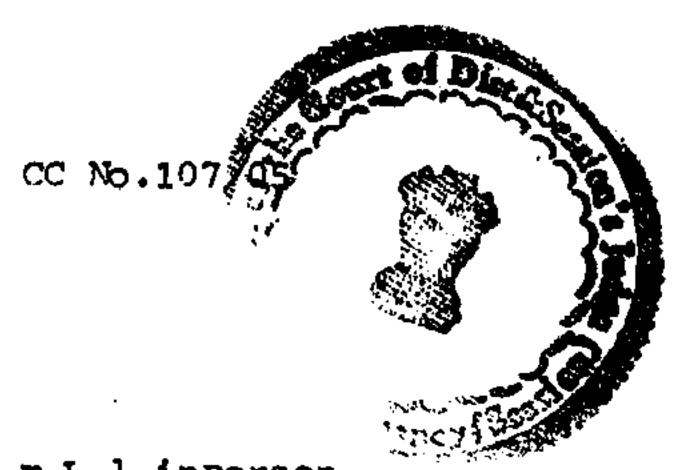
Sector 3, Rohini, Delhi 110085.

.....Accused

COMPLAINT UNDER SECTION 190 AND SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:





7.10.05

Present: Sh. Sanjay Maan, Cl. for SEBI.

Accused Mangat Rai, Indu and Sham Lal inperson on bail with counsel Sh. Amit Rumar.

One Witners Jyoti Jindgar present and examined.

Evidence of the complainant has been closed by counsel, hence, statements of accused have also been reporded u/s 281 cr.P.c.

Accused have also placed on record application with their affidavits and counsel on behalf of accused submits that since no deposits had been received by the accused and since the accused have, vide their affidavits, undertaken to the amount claimed my repay to any investors claiming refund, alongwith interest and costs and in view of further statement in the affidavit that the company was not running these schemes after December 1997, Ld. counsel prays for a lenient view.

Ld. Counsel for SEBI submits that While disposing of the complaint, accused be also directed to furnish to the SEBI audited report that the funds have been repaid and the schemes would be/wound-up.

Ld. Counsel for the accused submits that accused under-t takes to furnish these details also, if time is granted.

Keeping in mind all these facts and circumstances, as referred to hereinabove, the accused While being convicted for the offences punishable u/s 24 & 27 of SEBI Act, are sentenced to a fine of R.3,000/-, each, in default of Which they shall which they shall undergo SI for one month and to a sentence till rising of the Court. Further, the accused shall furnish to SEBI, the audited report and winding-up report within one month from today.

Personal bonds and surety bonds cancelled.

File be consigned to record room.

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Ld. Counsel for SEEI submits that while disposing of the complaint, accused be also directed to Turnish to the SEEI audited report that the funds have been repaid and the schemes would be wound-up.

Ld. Counsel for the accused submits that accused under-t takes to furnish these details also, if time is granted.

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Announced in the Open Court

(Asha Menon)

On 7.10.05

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Öffice of the District &Sessions Judges

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